

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.202
Appeal/41(AHM)2023

Proceedings under Section 252(1)

IN THE MATTER OF:

Vanitaben Gaurav Bhatt
(La'Critique Pharma Pvt Ltd)

.....Applicant

V/s

.....Respondent

Registrar of Companies,Gujarat

Order delivered on: 11/09/2023

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Smit Patel, PCS i/b Mr. Mayank Shah, Advocate
For the Respondent : None

ORDER

The Ld. proxy Counsel for the applicant. None is present for the respondents in pursuance to the notice issued to the ROC and Income Tax Department. The Registry has placed on record the service report. The tracking report of the postal authority shows that service upon the respondents was effected on 31.07.2023. In response to the service the ROC has filed its report which is taken on record. The proxy Counsel appearing for the applicant submitted that there is no need to file any rejoinder to the reply report of ROC.

However, it is seen on page no. 68 and 69 there is unaudited Balance Sheet, Profit and Loss Account for the year ending 31st March, 2022 is attached. Ld. Counsel seeks leave to place the audited accounts as on 31st March, 2022 on record within a period of one week.

List the matter on 21.09.2023.

-Sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-

SHAMMI KHAN
MEMBER (JUDICIAL)